

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART – I

### BUDGET SESSION

WEDNESDAY, 23<sup>rd</sup> MARCH, 2016

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 2.25 P.m.

The day was allotted for Government Business.

#### 1. Questions:

Questions Nos. 280 – 293 were taken up and disposed off.

Questions Nos. 283, 288 – The Questionnaires were present.

#### 2. Zero Hour Notice:

Zero Hour Notices under Rule 49 (A) of the Rules of Procedure and Conduct of Business were tabled:

a. Shri Witting Mawsor tabled a notice with regard to the news item which appeared in "The Shillong Times", under the caption "Civil Driver Killed in GNLA ambush".

Smti Roshan Warjri, Minister Home (Police) replied.

b. Shri Saleng A. Sangma tabled a notice with regard to the news item which appeared in "The Shillong Times", under the caption "Pregnant wife, husband die after being electrocuted".

Shri Zenith Sangma, Minister replied.

Smti Roshan Warjri, Minister Home (Police) made a suo motto statement under Rule 55.

#### 3. Call Attention Notice:

Dr. Jemino Mawthoh, MLA called the attention of the Minister in-charge Food and Civil Supplies under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "The Shillong Times", dated 17th February, 2016 under the caption "KSU against ration cards to Non-tribals".

**4. Voting on Demands for Grants: (Upto 1.55 P.m.)**

Demands Nos. 12, 13, 14, 15, 18, 20 were passed with the leave of the House.

**Cut Motion on Grant Nos. 16** - Shri Ardent M. Basaiawmoit moved the Cut Motion.

Other Members who participated were Shri Paul Lyngdoh, Shri K.P. Pangniang and Shri John Leslee K. Sangma. .

Smti Roshan Warjri, Minister Home (Police) replied.

The Cut Motion was then withdrawn with the leave of the House.

Grant No.16 was then passed with the leave of the House.

**Cut Motion on Grant No 17** - Shri Paul Lyngdoh moved the Cut Motion.

Shri D Jyndiang also participated.

Smti Roshan Warjri, Minister Home (Jails) replied

The Cut Motion was withdrawn with the leave of the House

Grant No.17 was then passed with the leave of the House.

**Cut Motion on Grant No.2 1** - Shri Ardent M. Basaiawmoit moved the Cut Motion.

Other Members who participated were Shri John Leslee K. Sangma, Shri Embhahlang Syiemlieh, Dr. Jemino Mawthoh, Shri Witting Mawsor and Shri Saleng A. Sangma.

**Cut Motion on Grant No. 19** was not moved.

Grant Nos. 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35,, 36, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 60 and 63 were guillotined and passed by the House by applying Rule 144(3) of the Rules of Procedure and Conduct of Business.

**5.** Dr. Mukul Sangma, Chief Minister in-charge Finance introduced the Meghalaya Appropriation (No.II) Bill, 2016.

**6.** Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs moved for suspension of the Second Proviso of Sub-rule (c) of Rule 72 of the Rules of Procedure an Conduct of Business.

**7.** Dr. Mukul Sangma, Chief Minister in-charge Finance moved for consideration and passing of the Meghalaya Appropriation (No II) Bill, 2016 with the leave of the House.

The Meghalaya Appropriation (No. II) Bill, 2016 was then passed by the House.

**8. Select Committee :**

**9.** The Meghalaya Residents Safety and Security Bill 2016.

The Hon'ble Speaker informed the House that he has received a letter from Dr. Donkumar Roy, Leader of Opposition, proposing that the Bill may be referred to a Select Committee of the House. Hon'ble Speaker further informed the House that he has received a letter from Dr. Mukul Sangma, Chief Minister, also informing that the Bill may be referred to a Select Committee in pursuance of Rule 72 (b) of the Rules of Procedure and Conduct of Business.

The Motion for referring the Bill to a Select Committee was adopted and passed by the House.

The Chief Minister read the proposed names of the Hon'ble Members to be in the Committee:

i. The Chief Minister or any other Minister/Member to be nominated by him as the Chairman.

ii. Shri Metbah Lyngdoh

iii. Shri Nihim D. Shira

iv. Shri Saleng A. Sangma

v. Shri Ardent M. Basaiawmoit

vi. Shri John Leslee K. Sangma

vii. Dr. Jemino Mawthoh

viii. Shri Hopeful Bamon

ix. Shri Cherak W. Momin

x. Shri Embahlang Syiemlieh

The proposed names of the Members of the Committee was approved and the Select Committee was constituted with the leave of the House.

- 9.** Dr. Mukul Sangma, Chief Minister in-charge Political moved for consideration and passing of the Meghalaya (Benami Transactions Prohibition) (Amendment) Bill, 2016.

The Bill was taken into consideration and passed with the leave of the House.

**10. Laying and Presentation of Reports:**

- a. Shri H.D.R. Lyngdoh, Minister in-charge Transport laid the Separate Audit Report on the Accounts of the Meghalaya Transport Corporation for the year ended 31st March, 2006, 2007, 2008, 2009 and 2010.
- b. Shri Clement Marak, Minister in-charge Power laid the Eight Annual Report of the Meghalaya State ELECTRICITY Regulatory Commissions for the year 2014-2015.
- c. Smti Roshan Warjri, Minister in-charge Home (Police) laid the Notification No.HPL.3/2014/179., dated 5th February, 2016 relating to Amendment of the Meghalaya Multi-Purpose Task Force Rule, 2014
- d. Dr. M. Ampareen Lyngdoh, Minister in-charge Labour laid the Separate Audit Report of the Comptroller and Auditor General of India on the accounts of the Meghalaya

Building and other Construction Workers' Welfare Board, Shillong for the year ended 31st March, 2013.

- e. Dr. Mukul Sangma, Chief Minister in-charge Tourism laid the Annual Report of the Meghalaya Tourism Development Corporation Ltd for the year 2001 - 2002, 2002 - 2003, 2004 - 2005, 2005 - 2006.
- f. Shri Clement Marak, Minister in-charge Power laid the Third Annual Report of the Meghalaya Energy Corporation Limited for the year 2011- 2012.
- g. Dr. Mukul Sangma, Chief Minister in-charge Finance presented the following -
  - I. Finance Accounts (Volume I & II) of 2014 — 2015
  - II. Appropriation Accounts 2014 — 15
  - III. Report of the Comptroller and Auditor General of India on State Finance for the year ended 31<sup>st</sup> March, 2015.
  - IV. Report No. 1 of 2016 of the Comptroller and Auditor General of India Revenue Sector for the year ended 31st March, 2015
  - V. Report No 2 of 2016 of the Comptroller and Auditor General of India on Social, Economic, General and Economic (PSUs) Sectors for the year ended 31st March, 2015.
- h. Shri Sniawbhalang Dhar, Minister in-charge Public Works (Road) laid the Thirty Sixth Annual Report of the Meghalaya Government Construction Corporation Limited for the year 2013 — 2014.
- i. Dr. Mukul Sangma, Chief Minister in-charge Finance laid a statement showing a Quarterly Review of the trend in Receipts - Expenditure of the State relative to Quarterly BE for 2014 — 2015 prepared in accordance with requirements of the Clause 9 (1) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.
- j. Dr. D.D. Lapang, MLA and Chairman of the Estimates Committee laid the Third Report of the Committee on Estimates, Meghalaya Legislative Assembly, for the year 2015 — 2016 on Health & Family Welfare Department and Public Health Engineering Department.
- k. Shri Paul Lyngdoh, MLA and Chairman of the Public Accounts Committee laid the Forty First Report of the Committee on Public Accounts for the year 2015 - 2016 with Special Report on Land Acquisition and Land Compensation in connection with Expansion of Shillong Airport at Umroi.
- l. Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs laid the Meghalaya Legislative Assembly Secretariat (Recruitment and Conditions of Service) (Third Amendment) Rules, 2016.

- m. Dr. Mukul Sangma, Chief Minister in-charge Planning placed a Statement relating to Starred Question No. 4 replied on 09.03.2016.
- n. Dr. Mukul Sangma, Chief Minister in-charge Political laid the Inquiry Report into the Firing Incident at Mookhep - vide notification No. POL.241/2014/21 dated 10th March, 2015.
- o. Smti Deborah C. Marak, Minister in-charge Social Welfare placed a Statement relating to Starred Question No. 208 replied on 18.03.2016.
- p. Dr. Mukul Sangma, Chief Minister placed a Statement in connection with Starred Question No. 6 (b) replied on 16.03.16.

**11. Prorogation/Adjournment Sine-die:**

Hon'ble Speaker read out the Message of prorogation/adjournment sine- die of the Meghalaya Legislative Assembly at the conclusion of its sitting on 23<sup>rd</sup> March, 2016.

**12. National Anthem:**

National Anthem was then played

*Dated Shillong,  
the 23<sup>rd</sup> March, 2016.*

*Commissioner & Secretary,  
Meghalaya Legislative Assembly.*